

The Minister of Planning, Petroleum and Chemicals and Social Welfare (Shri Asoka Mehta): (a) and (b). The Central Sector of the Fourth Five Year Plan, includes the proposal for the further expansion of Rourkela Steel Plant. The setting up of an industrial complex at Talcher is also under examination.

Rural Industries Projects in Orissa

207. Shri Chintamani Panigrahi: Will the Minister of Planning be pleased to state:

(a) the various rural industries projects that have been sanctioned for Orissa in the year 1967-68;

(b) if so, the location and nature of such projects; and

(c) the financial assistance proposed to be rendered by the Central Government?

The Minister of Planning, Petroleum and Chemicals and Social Welfare (Shri Asoka Mehta): (a) No new Rural Industries Project areas have been sanctioned for Orissa in the year 1967-68.

(b) and (c). Do not arise.

Aid from France

208. Shri M. Sundarsanam: Will the Minister of Finance be pleased to state:

(a) the extent of credit assistance given by France so far and the amount offered for the Fourth Five Year Plan;

(b) the amount utilised to-date; and

(c) whether any proposal for further aid from France was discussed with the French Senate Delegation which visited India recently?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Deas): (a) France has extended Suppliers Credits amounting to Rs. 90.00 crores during the Third Five Year

Plan, including Rs. 7.5 crores to the Industrial Finance Corporation of India. Credit for Rs. 12.72 crores has been extended for the first year of the Fourth Five Year Plan.

(b) Firm orders have been placed against the Third Plan credits to the extent of Rs. 64.95 crores and certain further orders are in advanced stage of negotiations. Orders to the extent of Rs. 6.00 crores are also expected to be finalised soon in respect of the credit, of Rs. 12.72 crores, extended for 1966-67.

(c) No, Sir.

Rent Control Tribunal, Delhi

**209. Shri N. R. Laskar:
Shri S. C. Samanta:**

Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that cases of execution of decrees are taken up on a fixed day every week in the Courts of Rent Controllers, Delhi so that they are not mixed up with other cases and also with a view to ensure their expeditious disposal;

(b) whether similar arrangements exist in the Courts of Rent Control Tribunal, Delhi regarding the appeals in such cases; and

(c) if not, the reasons therefor and the steps taken to see that such cases are expeditiously disposed of?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) Yes.

(b) No.

(c) The number of appeals in execution matters is not so large as to warrant the setting apart of a full day in a week. Appeals, where the execution proceedings have been stayed, however, get priority in hearing.